



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 43 Dispur, Thursday, 7th February, 2019, 18th Magha, 1940 (S. E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
ASSAM LEGISLATIVE ASSEMBLY SECRETARIAT

## NOTIFICATION

The 30th January, 2019

**No. LLE05/2019/15.-** The following Bill introduced before the House on 30th January, 2019 together with the Statement of Objects and Reasons are to be published under Rule 71 of the Rules of Procedure and Conduct of Business in Assam Legislative Assembly for General information.

**THE ASSAM LEGISLATIVE ASSEMBLY MEMBERS'  
SALARIES, ALLOWANCES, AMENITIES AND PENSIONS  
(AMENDMENT) BILL, 2019**

**A**

**BILL**

further to amend the Assam Legislative Assembly Members' Salaries, Allowances, Amenities and Pensions Act, 2018.

**Preamble**

Whereas it is expedient further to amend the Assam Legislative Assembly Members' Salaries, Allowances, Amenities and Pensions Act, 2018, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act  
No. X of  
2018

It is hereby enacted in the Seventieth Year of the Republic of India as follows :-

**Short title and commencement**

1. (1) This Act may be called the Assam Legislative Assembly Members' Salaries, Allowances, Amenities and Pensions (Amendment) Act, 2019.
- (2) It shall be deemed to have come into force on and with effect from the 1<sup>st</sup> day of April, 2018.

**Amendment of section 7**

2. In the principal Act, in section 7, for the existing sub-section (1), the following shall be substituted, namely :-

“(1) Every ex-Member of the Assam Legislative Assembly, who has served for a full term or less than a full term, or more than one term, shall be paid a pension of rupees forty thousand per mensem with effect from the date of commencement of this Act.”

**STATEMENT OF OBJECTS AND REASONS**

The objectives to introduce the Bill namely Assam Legislative Assembly Members' Salaries, Allowances, Amenities and Pensions (Amendment) Bill 2019 to rectify the Bill regarding the pensions of Ex-Members under section 7(1) of the principal Act inconsonant with the recommendations made by the Pay Committee of the Assam Legislative Assembly, 2018.

Hence the Bill :

**CHANDRA MOHAN PATOWARY,**  
Minister, In-charge.

**M. K. DEKA,**  
Principal Secretary,  
Assam Legislative Assembly.

**FINANCIAL MEMORANDUM**

The Bill entails expenditure from the budget provision of Rs. 22.00 crore is available under the appropriate Head of Account from the Assam Legislative Assembly during the current financial year 2018-19.

**MEMORANDUM OF DELEGATED LEGISLATION**

The Bill does not propose to delegate legislation to anybody.

**Extract of relevant section of the principal Act 7(1)  
which sought to be amended by the Bill.**

- (1) Every ex-Member of the Assam Legislative Assembly, who has served for a full term or less than a full term, or more than one term, shall be paid a pension equivalent to the fifty percent of last salary drawn by him from the date succeeding the date on which he ceased to be a Member.

**M. K. DEKA,**  
Principal Secretary,  
Assam Legislative Assembly.